

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO.1516
TO BE ANSWERED ON 4TH MARCH, 2016**

ADULTERATED FOOD

**1516. PROF. RAVINDRA VISHWANATH GAIKWAD:
DR. GOKARAJU GANGA RAJU:
SHRI ARJUN MEGHWAL:
SHRI D. S. RATHOD:
SHRI PARESH RAVAL:
SHRI DEVUSINH CHAUHAN:
SHRI KESHAV PRASAD MAURYA:
SHRI JAYADEV GALLA:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government has received any complaints regarding cases of adulteration in various food items like pulses, ghee, milk, and other food items including chemical mixed products;
- (b) if so, the details thereof and the number of cases registered, State/UTs-wise along with the schemes formulated by the Government to check adulteration; and
- (c) the action taken by the Government to check this menace?

**ANSWER
THE MINISTER OF HEALTH AND FAMILY WELFARE
(SHRI JAGAT PRAKASH NADDA)**

(a) & (b): As per information made available by the State/UT Governments to the Food Safety and Standards Authority of India (FSSAI), the number of food samples collected, analyzed, samples found to be non-conforming to the standards prescribed under the Food Safety and Standards Act, 2006 and Regulations thereunder and action taken during 2014-15 is at Annexure.

The implementation and enforcement of Food Safety and Standards Act, 2006 primarily rests with the State/UT Governments. The FSSAI regularly sensitises the State Food Safety Commissioners including through written communications and in the meetings of the Central Advisory Committee of the FSSAI.

(c): FSSAI has developed a Surveillance Plan which has been shared with State/UT Governments. This plan includes drawing samples of milk, packaged drinking water, cereals, fruits, edible oils, spices etc. The States/UTs are at liberty to modify it as per local requirements and take action accordingly to prevent food adulteration.

Secretary, Department of Health and Family Welfare has, vide D.O. letter dated 13.02.2016, also requested the Chief Secretaries of all States/UTs to issue instructions to administrative and police authorities to extend all possible cooperation to food safety authorities in carrying out surveillance activities to check food adulteration and manufacture/sale of sub-standards food items.

Further, random sampling and testing of food products including milk and milk products is undertaken by officials of Food Safety Departments of the respective States/UTs to ensure compliance with the standards laid down under Food Safety and Standards Act, 2006 and Regulations thereunder. In cases where food samples are found to be non-conforming, recourse is taken up penal provisions under Chapter IX of the FSS Act, 2006.

Annual Public Laboratory Testing Report for the year 2014-2015

Sr. No.	Name of the State/ U.T.	Total No. of samples received	No. of Samples Analysed	No. of Samples found adulterated and Misbranded	No. of Cases Launched		No. of Convictions/ Penalties	
					Criminal	Civil	Convictions	Penalties/ Amount raised in Rupees
1.	A & N Islands	17	16	4	0	0	0	14/Rs.4,55,000
2.	Andhra Pradesh	2788	2788	290	338	78	0	Rs.51,63,020
3.	Arunachal Pradesh	292	258	29	2	14		7
4.	Assam	595	595	74	28	32	8	Rs. 70,000
5.	Bihar	1763	1320	7		16		5/ Rs. 38,000
6.	Chandigarh	102	102	5	5			Rs. 1,50,000
7.	Chhattisgarh	133	133	27	14	41		16
8.	Dadra & N.H	9	2	Samples are analysed by Gujarat State Laboratory				
9.	Daman & Diu	65	65	3		3		3/ Rs.30,000
10.	Delhi		1480	148				
11.	Goa	798	800	81	1	4	4(12)	Rs.4,35,000
12.	Gujarat	11981	11700	1243	37	465	30	178/Rs.56,13,500
13.	Haryana*	989	989	105	08	114	6	Rs.1,500
14.	Himachal Pradesh	796	725	461	34	42	18	Rs.8,88,500
15.	Jammu & Kashmir	2592	2462	621	17	401	243	Rs.19,76,600
16.	Jharkhand	716	509	112	41	24		
17.	Karnataka	2154	2110	311	56			42
18.	Kerala	3085	2735	464	41	161	0	280/ Rs.72,39,700
19.	Lakshadweep							
20.	Madhya Pradesh	9532	9131	1412	127	716	418	418/ Rs.43,28,000
21.	Maharashtra	8663	6985	1162	869	1426	75	Rs.1,65,41,499
22.	Manipur							
23.	Meghalaya	47	34	4	0	4	2	1/ Rs.10,000
24.	Mizoram							
25.	Nagaland	83	83	11	0	0	0	0
26.	Odisha	544	544	112	0	1		1
27.	Puducherry	1946	1946	39	0	0	0	0
28.	Punjab	8053	7860	1458	846		82	
29.	Rajasthan*	3132	3031	747	158	222	116	Rs. 8,45,500
30.	Sikkim							
31.	Tamil Nadu	2939	2873	1047	64	486	203	Rs.34,99,700
32.	Telangana	363	312	32	4	24	11	10/ Rs.17,57,100
33.	Tripura	933	933	2	0	0	0	0
34.	Uttar Pradesh	14173	9605	4119	161	3489	186	1738/ Rs.5,98,08,106
35.	Uttarakhand	1971	1356	233	5	117	0	80/Rs.5,06,489
36.	West Bengal	120	120	65	0	17	0	1/Rs. 30,000
	Total:	83265	74010	14599	2676	7860	1402	2795/ Rs.10,93,87,214

* Annual Report of States not received. Data for the same has been compiled on the basis of half yearly reports furnished for the same.